			-					1					1		
	Date of						Delay								
	submission of				Pricipal	Interest	Compens	Others			Verification of Contract /	Names of the	Clauses		
S.NO Category of Claimant	_	Name of the Claimant(s)	Verification - Form	the AR	Claimed	Claimed	ation	Claimed	Total Claimed	Verification - ID	Agreement	parties	reviewed	Verification - Principa	Remarks - Principal
Financial Creditors in clas	SS														
(Home Buyers)															Required Bank statements/supporting documents For
															230000/-(30-5-2020),89250/-(30-05-2020),89250(30-11-
		Aatish Bansal	FILLED AND SIGNED.	SM	38,37,750	14,16,634	-	0	52,54,384	Aadhar submitted	YES	Aatish Bansal	yes	30,72,250	2020),89250(13-01-2021),89250(19-02-20210
Financial Creditors in class (Home Buyers)	SS														
(Frome Bayers)			Signature of claimant has been physically								Submitted valid Agreement				
Financial Creditors in class	14-Mar-24	Adil Ayaz	Signed.	RB	14,49,000	5,56,537		0	20,05,537	No ID submitted	for Sale	ОК	ОК	14,49,000	No Remark Pricipal Claimed and Receipt Match
(Home Buyers)	SS		The unit is in Joint names and the claim												
(Tiente Zuyete)			has been submitted and signed by both												
			the holders.												
			Declaration not notorised, but Forms are												
Financial Creditors in class		Amit Singh	duly filled in and submitted	RB	10,50,950	7,00,000	-	0	17,50,950	Aadhaar submitte	d Sale agreement submitted	ОК	ОК	10,50,950	All Receipts available
(Home Buyers)	SS														
(Frome Bayers)															
Financial Craditana is also		Amrita Sinha	FILLED AND SIGNED	RB	19,42,500	9,85,588	-	0	29,28,088	BAKPS5027C	YES	Amrita Sinha	yes	19,42,500	principal is verified with bank statements
Financial Creditors in class (Home Buyers)	ss														
_ [Tome Bayons)			Signature of claimant has been physically									1.	1.		
5 Financial Creditors in class		Amritendu Bhattacharya	Signed.	RB	85,39,726	38,25,516	-	0	1,23,65,242	Aadhaar Submitte	dSubmitted	ok	ok	87,84,721	Email sent by CD confirming the principal amount
(Home Buyers)	55														
(Tiente Zuyete)			Signature of claimant has been physically								Not Submitted valid				
Financial Creditors in class	13-Mar-24	Anga Kuru	Signed.	RB	46,54,905	11,28,329		0	57,83,234	No ID submitted	Agreement for Sale	ОК	ОК	14,//,080	Receipts / proofs for Rs.31,77,825 not available
(Home Buyers)	55														
	4444 24		Signature of claimant has been physically		42.70.000	4.04.776			44.54.776		Submitted valid Agreement			42.70.000	
Financial Creditors in class		Anshu Shekhar	Signed. Signature of claimant has been pasted as a	RB	42,70,000	1,84,776		0	44,54,776	ID submitted	for Sale	OK	ОК	42,70,000	No Remark Pricipal Claimed and Receipt Match
(Home Buyers)	55		picture. It is not physically or digitally												
	42.14 24		signed		55 53 405	22.56.505			70.00.040		Submitted valid Agreement	014	014	22.55.002	Descripts / proofs for De 24 07 402 and socillable
Financial Creditors in class		Anupam Kumar	Declaration not notorised	RB	55,52,405	23,56,505		0	79,08,910	No ID submitted	for Sale	OK	ОК	33,55,003	Receipts / proofs for Rs.21,97,402 not available
(Home Buyers)															
	12-03-2024	Achich k	Signature of claimant has been physically signed	SM	5,00,000	_	_	0	5,00,000	None	Not Submitted	ОК	ОК	F 00 000	Amount was paid to GM infinite dwelling pvt ltd
Financial Creditors in class		ASHISH K	signed	SIVI	5,00,000	-	-	U	5,00,000	None	Not submitted	l l	UK	5,00,000	Amount was paid to divi infinite dwelling pvt itu
(Home Buyers)			Signature of claimant has been physically												
10	13-Mar-24	Azeem Ayaz	Signature of claimant has been physically Signed.	RB	18,48,000	9,34,839			27.82.839	No ID submitted	Submitted valid Agreement for Sale	ОК	ОК	18.48.000	No Remark Pricipal Claimed and Receipt Match
Financial Creditors in class		, , , , , , , , , , , , , , , , , , , ,			==,:=,===				,,				1	==,:=,===	
(Home Buyers)															
11	13-Mar-24	BHAVANI HARIHARAN	Form CA is not submitted	NA	59,26,400	_	_	0	59,26,400	Aadhaar & pan ca	Not Submitted	ОК	ОК	_	Receipts Not Avilable
Financial Creditors in class	SS				. ,					·					
(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
12	14-Mar-24	Bincy Mary Joseph	Signed.	RB	14,57,050	11,12,753		0	25,69,803	No ID submitted	for Sale	ок	ок	14,57,050	No Remark Pricipal Claimed and Receipt Match
Financial Creditors in clas															
(Home Buyers)			Signature of claimant has been digitally								Not Submitted valid				
13		Dani Promod Kumar	signed	SM	41,33,775	18,89,920		0	60,23,695	No ID submitted	Agreement for Sale	ОК	ок	3,63,225	Receipts / proofs for Rs.37,70,550 not available
Financial Creditors in class	ss														
(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
14		Dhiraj Burnwal	signed	SM	42,80,375	17,67,321	-	0	60,47,696	None	for Sale	ok	ok	42,80,375	no remarks, principal claimed and receipts match
Financial Creditors in class	ss														
(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
15		Ganesh Das	signed	RB	14,60,550	11,31,939	-	0	25,92,489	Aadhaar & pan ca	r for Sale	ok	ok	14,60,550	no remarks, principal claimed and receipts match
Financial Creditors in clas	SS														
(Home Buyers)															
16		GOPAL CHAKRABORTY	NA	NA	0	-	-	0	-	No ID submitted	Not Submitted	ОК	NA	-	Receipts Not Avilable
Financial Creditors in class (Home Buyers)	SS														
(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
17 Fine 11 G 11 C 11		Gyan Prabhat	Signed.	RB	13,00,000	7,08,953		0	20,08,953	No ID submitted	for Sale	ОК	ОК	13,00,000	No Remark Pricipal Claimed and Receipt Match
Financial Creditors in class (Home Buyers)	SS														
(Tronic Buyers)			Signature of claimant has been physically												
18	13-Mar-24	I V Padmanabhan	Signed.	RB	14,70,000	8,47,736	-	0	23,17,736	ID submitted and	SIYES	Ток	ОК	1470000	4 Receipts are Avilable

	Date of			No.	Postation I	Inter 1	Delay				Varification 6.0 mm/	Name 651	CI-		
Category of Claimant	submission of	Name of the Claimant(s)	Varification Form		Pricipal Claimed	Interest Claimed	Compens			Verification - ID	Verification of Contract / Agreement	Names of the parties	Clauses	Verification - Principa	Pomarks Principal
Financial Creditors in class	Ciaiiii	ivallie of the Claimant(s)	Vernication - Form	tile AK	Ciairrieu	Ciaiiiieu	ation	Claimeu	Total Claimed	Verification - 1D	Agreement	parties	Tevieweu	vernication - Frincipa	Nemarks - Fillicipal
(Home Buyers)															
	24 02 2024	Januar Boralaha diang (CA Masil)	Same CA is not submitted							No ID autorista d	No a superior de la collega de				Farms CA is a standard
Financial Creditors in class	21-03-2024	Jaya Prabnakar (CA Maii)	Form CA is not submitted	NA	0	-	-	1 0	-	No ID submitted	No agreements is submitted	nil	nil	-	Form CA is not submitted
(Home Buyers)															
(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
F' '10 1' '1	15-Mar-24	Jitendra Kumar	Signed. Signature of claimant has been pasted as a	RB	87,46,185	13,21,727	-	0	1,00,67,912	No ID submitted	for Sale	ОК	ОК	87,46,185	no remarks, principal claimed and receipts match
Financial Creditors in class (Home Buyers)			picture. It is not physically or digitally												
(Tronic Buyers)			signed								Submitted valid Agreement				
	15-Mar-24	KAMLESH KUMAR JHA	Declaration not notorised	SM	12,42,250	7,43,277		0	19,85,527	No ID submitted	for Sale	ОК	ОК	11,43,250	Receipts / proofs for Rs.99,000 not available
Financial Creditors in class															
(Home Buyers)											Submitted valid Agreement				
	14-Mar-24	KS Naveen Kumar	Signature of claimant has been not Signed	NK	72,79,580	15,91,991		0	88,71,571	ID submitted	for Sale	ОК	ОК	72,79,580	No Remark Pricipal Claimed and Receipt Match
Financial Creditors in class															
(Home Buyers)			Signature of claimant has been digitally								Submitted valid Agreement				
	15-Mar-24	lajwati	signed	RB	29,21,100	15,14,640		0	44,35,740	No ID submitted	for Sale	ОК	ОК	-	Receipts Not Avilable
Financial Creditors in class															
(Home Buyers)															
	13-03-2024	Mahantagoud Patil	Form CA has not been submitted	NA	0			0	-	No ID submitted	Not Submitted	ок	NA	-	Receipts Not Avilable
Financial Creditors in class			Signature of claimant has been pasted as a												
(Home Buyers)			picture. It is not physically or digitally signed								Not Submitted valid				
	14-Mar-24	Malita DSouza	Declaration not notorised	SM	15,50,000	_		0	15,50,000	No ID submitted	Agreement for Sale	ОК	ок	15,50,000	No Remark Pricipal Claimed and Receipt Match
Financial Creditors in class					, ,			1	, .,		-			,,,,,,,,,,	
(Home Buyers)			Cignoture of plainant has been digitally								Submitted valid Agreement				
	14-Mar-24	Mayank Gupta	Signature of claimant has been digitally signed	RB	14,70,000	8,84,203			23 54 203	No ID submitted		ОК	ок	13 70 000	Receipts / proofs for Rs.10,0,000 not available
Financial Creditors in class	14 10101 24	Wayank Gupta	Signed	IND	14,70,000	0,04,203		 	23,34,203	No 12 3ubillicted	Tor Saic	OK .	OK	13,70,000	Receipts / proofs for Ns.10,0,000 flot dvallable
(Home Buyers)															
	44.8424	Maisin Deli	Signature of claimant has been not Signed	DD.	24.00.000	2 20 420			25 20 420	No ID autorista d	Not Submitted valid Agreement for Sale	OK	OK		Descipts Not Avilable
Financial Creditors in class	14-Mar-24	Mitin Raj	Signature of claimant has been not signed	KB	21,90,000	3,38,429		0	25,28,429	No ID submitted	Agreement for Sale	OK	ОК	-	Receipts Not Avilable
(Home Buyers)															
(Treme Buyers)			Claim is against GM Infinite Dwelling and										l		
Financial Creditors in class	15-03-2024	N ranganathan	not against GMEPL	NA	39,57,000	21,31,509	-	0	60,88,509	No	No	OK	No	As per Rera Order	No
(Home Buyers)															
	14-Mar-24	Nitish Yn		NA	0	-	-	0	-	No	Not Submitted	-	-	-	Receipts Not Avilable
Financial Creditors in class															
(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
	14-Mar-24	PALLAVI SRIVASTAVA	Signed.	SM	45,59,626	22,58,159		0	68,17,785	ID submitted	for Sale	ОК	ок	45,59,626	No Remark Pricipal Claimed and Receipt Match
Financial Creditors in class															
(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
	14-Mar-24	Pandhalaraja U	1 -	RB	42,83,594	13,29,018		0	56,12,612	ID submitted	for Sale	ОК	ок	42,58,594	Receipts / proofs for Rs.25,000 not available
Financial Creditors in class											Submitted valid Agreeement				
(Home Buyers)											for sale and construction				
	11-03-2024	Pankaj Kumar Sahu Sibani	Yes, But form is not notarized	SM				<u> </u>	40,81,081	Adhaar and Pan	agreement	ok	yes	1,00,000	Principal Amount is not provided
Financial Creditors in class															
(Home Buyers)															
											Submitted valid Agreeement				
											for sale and construction				Proof not provided for 2 lakhs bank disbursemen
	11-03-2024	Pankaj Sharma	Yes, But form is not notarized	RB	16,45,000	12,13,130	_	0	28,58,130	Adhaar		ok	Yes	14,70,000	
Financial Creditors in class		-													
(Home Buyers)			Signature of claimant has been Digitally								Submitted valid Agreement				
	16-Mar-24	PANKAJA KUMAR SAHU		SM	40,81,081	18,79,794	_	n	59,60,875	None		ok	ok	40 81 081	no remarks, principal claimed and receipts match
Financial Creditors in class	10 11101 24		1-0	J	.5,51,551	-0,7 5,7 54		1	33,30,073			1	1	10,01,001	
(Home Buyers)															
	14 84 24	Darkirat Singh Dagge	Signature of claimant has been physically	CM	92.00.003	20 22 744			1 21 //2 207	ID submitted	Submitted valid Agreement	OK	OK	OF OF OOO	Possints / proofs for Ds 2 05 247 not available
Financial Creditors in class	14-IVIar-24	Parkirat Singh Bagga	Signed.	SM	82,09,683	39,32,714		1 0	1,21,42,39/	ID submitted	for Sale	OK	ОК	85,05,000	Receipts / proofs for Rs.2,95,317 not available
(Home Buyers)															
(Signature of claimant has been physically								Submitted valid Agreement	L	<u></u>		
i I	14-Mar-24	Parmeshwar Sharma	Signed.	NK	10,40,000	7,00,000		0	17,40,000	No ID submitted	for Sale	ОК	ОК	9,40,000	Receipts / proofs for Rs.1,00,000 not available

		Date of			N	Dutate at		Delay	O44			Marification of Contract /	Name of the	Classia		
s.no	Category of Claimant	submission of Claim	Name of the Claimant(s)		Name of the AR	Pricipal Claimed	Interest Claimed		Others aimed	Total Claimed	Verification - ID	Verification of Contract / Agreement	Names of the parties	Clauses reviewed	Verification - Principa	Remarks - Principal
	Financial Creditors in class															
	(Home Buyers)															
37		14-Mar-24	Pavan Hemannavar	NA	NA	0	-	-	0	-	No ID submitted	Not Submitted	ОК		-	Receipts Not Avilable
	Financial Creditors in class (Home Buyers)															
20	(Home Bayers)	44.84 24	DIVIJELI KUNAL	Signature of claimant has been physically		44.00.000	0.07.400		20000	22.25.400		Submitted valid Agreement			44.00.000	
38	Financial Creditors in class	14-Mar-24	PIYUSH KUNAL	Signed.	RB	14,00,000	8,07,108		28000	22,35,108	ID submitted	for Sale	OK	ОК	14,00,000	No Remark Pricipal Claimed and Receipt Match
	(Home Buyers)											Submitted valid Agreement				
39		14-Mar-24	POORNAPRIYA Y N	Form CA has been duly filled and signed	RB	43,47,000	13,64,398		0	57,11,398	No ID submitted	for Sale	ОК	ок	41,58,000	Receipts / proofs for Rs.1,89,000 not available
	Financial Creditors in class															
	(Home Buyers)			Signature of claimant has been physically								Not Submitted valid				
40	T	14-Mar-24	Prerna Maheshwari	Signed.	RB	4,67,250	1,85,099		0	6,52,349	No ID submitted	Agreement for Sale	ОК	ОК	-	Receipts Not Avilable
	Financial Creditors in class (Home Buyers)															
41	(Frome Bayers)	14 Mar 24	Priyanka Pandey	Signature of claimant has been physically	SM					1 50 000	Nana				1 50 000	receipts meetals for the state language claims of
41	Financial Creditors in class	14-IVId1-24	Рпуапка Рапоеу	signed	SIVI	-	-	-		1,50,000	None	-	-	-	1,50,000	receipts match for the total amount claimed
	(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
42		14-Mar-24	Pronob Kumar Mondal	1	RB	22,27,866	3,30,023		0	25,57,889	No ID submitted	for Sale	ОК	ОК	14,60,500	Receipts / proofs for Rs.7,67,366 not available
	Financial Creditors in class															
	(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
43	F' '10 1' '1	14-Mar-24	RAJNISH KUMAR PAL	signed	RB	43,45,977	23,46,827	-	0	66,92,804	none	for Sale	ok	ok	41,63,907	receipts for 182070 are not avaliable
	Financial Creditors in class (Home Buyers)															
1 44	(Frome Buyers)	14-Mar-24	Paletim Dou	Signature of claimant has been physically signed	RB	20,88,460	11,69,698	_		32,58,158	nono	Submitted valid Agreement for Sale	l ok	l ok	76 25 000	receipts are not avaliable for 1325960
44	Financial Creditors in class	14-10101-24	Kakum Dey	signed	ND	20,00,400	11,09,096	-	- 0	32,36,136	none	TOT Sale	OK .	l ok	76,23,000	receipts are not available for 1525960
	(Home Buyers)															
45		15-Mar-24	Ranganathan N	Signature of claimant has not been made	RB	0	4,72,943	-	0	4,72,943	none	not submitted	ok	ok	-	0
	Financial Creditors in class															
	(Home Buyers)															
46	Financial Creditors in class	14-Mar-24	Rohit Parihar	-	NA	-	-			-	-	-	-	-	-	0
	(Home Buyers)															
47		11-Mar-24	Sameed Ahmed	Signature of claimant has been physically Signed.	SM	60,03,655	50,11,953	0	٥	1 10 15 608	ID submitted	Submitted valid Agreement for Sale	ОК	ОК	60 16 552	Receipts / proofs for Rs.12,897 not available
	Financial Creditors in class	11 11101 24	Sumeeu / united	orginea.	3141	00,03,033	30,11,333			1,10,13,000	ib submitted	Tor Suice		lon lon	00,10,332	Receipts / proofs for N3.12,057 flot available
	(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
48		13-Mar-24	Sanjay Verma		RB	14,17,500	9,18,542	-	0	23,36,042	Aadhar submitted	_	ok	ok	14,17,500	All Receipts available
	Financial Creditors in class															
	(Home Buyers)															
49	Financial Creditors in class	14-Mar-24	Santosh Kumar	-	NA	0	0			-	-	-	-	-	-	0
	(Home Buyers)															
												Submitted valid Agreeement				Recipt and bank statement is provided for 5,80,000.
E0		11 02 2024	Saswati Subhasmita& Uma	Vec	RB	20,30,000	15,02,498	_		25 22 400	Adhaar and Pan	for sale and construction	Ok	Vac		Thus this claim is admitted. However for 14,50,000 mail form CD is received
50	Financial Creditors in class	11-05-2024	Jaswati Judilasiilitak UMa	153	IVD	20,30,000	15,02,498	-	U	33,32,498	Aunaal and Pall	agreement	OK.	Yes	20,30,000	Inian form CD is received
	(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
51		14-Mar-24	Shivankar Singh		SM	68,66,947	31,99,685	-	0	1,00,66,632	Pan	for Sale	ok	ok	68,66,947	no remarks, principal claimed and receipts match
	Financial Creditors in class															
	(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
52	Financial Creditors in class	13-Mar-24	subrahmanyam valavala	signed	RB	14,00,000	12,48,121	-	0	26,48,121	none	for Sale	ok	ok	14,00,000	no remarks, principal claimed and receipts match
	(Home Buyers)											Submitted valid Agreeement				
53	` '	13-03-2024	SUMATHI B NAIK	Yes	RB	42,97,860	24,58,761	_	ا	67 56 621	Adhaar and Pan	for sale and construction agreement	ok	Vec	A2 Q7 Q60	Bank Statemnet is provided for all the paymnets made
	Financial Creditors in class	15-05-2024	JOINTALLI D INAIN	153	IVD	42,37,800	24,36,701	-	U	07,30,021	Aunaal and Pall	agreement	UK .	yes	42,97,860	pain stateminet is provided for all the payminets made
	(Home Buyers)											Submitted valid Agreement				principle amt claimed is les compared to when verifired
54		18-Mar-24	sumit kumar	Signature of claimant has not been made	RB	53,28,776	17,29,165	2	49964	73,07,905	none	for Sale	ok	ok		the receipts
	•													-		

				-										T		
		Date of						Delay								
		submission of				Pricipal	Interest	Compens	Others			Verification of Contract /	Names of the	Clauses		
	Category of Claimant	Claim	Name of the Claimant(s)	Verification - Form	the AR	Claimed	Claimed	ation	Claimed	Total Claimed	Verification - ID	Agreement	parties	reviewed	Verification - Principa	Remarks - Principal
	Financial Creditors in class (Home Buyers)															
	(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement		1.		
55	Financial Creditors in class	13-Mar-24	Surya Naga Jyothi Madala	signed	RB	14,52,500	9,50,795	-	-	24,03,295	none	for Sale	ok	ok	14,52,500	no remarks, principal claimed and receipts match
	(Home Buyers)															
	()	42.14 24														
56	Financial Creditors in class	13-Mar-24	Suseela Illendula	-	NA	0	0	-	-	-	-	-	-	-	-	0
	(Home Buyers)															
	,	14 Mar 24	Swati Lahiri	Signature of claimant has been physically signed	DD					1,13,39,566		Submitted valid Agreement for Sale	ОК	ОК	850000	receipts found for only 850000
5/	Financial Creditors in class	14-10181-24	Swati Lanin	signed	RB	-	-		-	1,13,39,500	None	TOT Sale	OK .	UK	850000	receipts found for only 850000
	(Home Buyers)															
58		13-Mar-24	Swati Nain	_	NA		_	_	_	_		_	_	_	_	0
	Financial Creditors in class	15 Widi 24	Swattivani		IVA		-									
	(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
59		14-Mar-24	Tanveer Pasha	Signature of claimant has been physically signed	NK	13,47,500	9,47,096	_	0	22,94,596	none	Submitted valid Agreement for Sale	lok	ok	13.47.500	no remarks, principal claimed and receipts match
33	Financial Creditors in class	21.000.21	ranveer rasha	o.g.r.eu		23,17,500	3,17,030			22,3 1,535		10. 04.0			25, 17,500	The remains, principal statistics and receipts material
	(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
60		14-Mar-24	Tejasvi Kisanrao Mhaske		SM	43,50,235	18,30,387		0	61,80,622		for Sale	ок	ОК	43,23,235	Receipts / proofs for Rs.27,000 not available
	Financial Creditors in class					, , , , , ,	, ,,,,,,,,,			, ,						
	(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
61		13-Mar-24	TERENCE GLADWINE DSOL	1 -	RB	15,19,000	8,77,010	-		23,96,010		for Sale	ok	ok	15,19,000	no remarks, principal claimed and receipts match
	Financial Creditors in class															
	(Home Buyers)			Signature of claimant has been physically								Submitted valid Agreement				
62		13-Mar-24	UDAYAMBIKA GANESULA	1 -	RB	14,00,000	10,12,683	-	0	24,12,683		for Sale	ok	ok	13,99,900	100 rs difference
	Financial Creditors in class											submitted Constuction		As Per Clause		
	(Home Buyers)			Signature of claimant has been physically								Agreement and sale		6.4 home		
63		23-03-2024	Umesh Pednekar	Signed.	RB	3400000	149768	0	0	3549768	Aadhaar submitted	~	ok	buyer is	34,00,000	Reciepts provided verified with bank statements
	Financial Creditors in class															bank statement/Receipts is not available for payemnt
	(Home Buyers)											Valid sale and construction				dated-13/6./2017, 15/03/2028, 23/01/2019,
64		15-03-2024	Varun Nimabalal Sonawan	Form is duly signed and notarised	RB					1,06,56,130	Aadhaar submitted	agreement is submitted	ОК	Yes	52,69,373	13/03/2019/,27/04/2019
	Financial Creditors in class															
	(Home Buyers)			Signature of claimant has been Digitally								Submitted valid Agreement				
65		13-Mar-24	Venkata Abhiram Murarise	e signed	RB	53,33,125	18,13,278	-	0	71,46,403	None	for Sale	ok	ok	53,33,125	no remarks, principal claimed and receipts match
	Financial Creditors in class															
	(Home Buyers)															
66		13-Mar-24	Venkata Narasimha	Signature of claimant has not been made	RB	54,42,038	27,15,606	-	0	81,57,644	None	Not Submitted	-	-	-	receipts not uploaded for the said amount
	Financial Creditors in class (Home Buyers)															
	(Hollie Buyers)															
67	E' '10 E' '1	16-03-2024	Vijayakumar Pulabai	NO	NA	0	0	0	0	0	NOT PROVIDED	Sale agreement submitted	ok	-	0	NA
	Financial Creditors in class (Home Buyers)															
	(110IIIC Duyels)			Signature of claimant has been physically								Submitted valid Agreement		1.		
68	Financial Creditors in class	13-Mar-24	Vinith Ravindran	signed	RB	56,51,100	4,99,083	-	0	61,50,183	Aadhaar	for Sale	ok	ok	56,51,100	no remarks, principal claimed and receipts match
	(Home Buyers)															
	(1101110 Dayoto)				<u> </u>						L					
69	Financial Creditors in class	21-03-2024	Yuvakrishnan (CA Mail)	Form CA is not submitted	NA	0	-	-	0	-	No ID submitted	No agreements is submitted	Inil	Inii	-	Form CA is not submitted
	(Home Buyers)															
	, J/	40.4.		Signature of claimant has been physically	D.D.	05.00.00			_	05.00.00		Submitted valid Agreement	Ole		2 22 2==	rescipt avaliable only for 21-14-
/0	Financial Creditors in class	12-Mar-24	ruvraj Pasi	signed	RB	95,60,000	-	-	0	95,60,000	ivone	for Sale	UK	ok	2,00,000	receipt avaliable only for 2lakhs
	(Home Buyers)															Principal amount is verified with SBI home loan disbursal statement and reciept of 1,00,000
71	. ,	20 Apr 24	V.Rabindranath	Signature of claimant has been physically	RB	_	_	_	_	EQ 25 710		Submitted valid Agreement for Sale	lok	lok		answarsan statement and reciept of 1,00,000
	Financial Creditors in class	zu-Apr-24	v .เงลมแบเสแสนไ	signed	VD	0	-	-	0	59,25,719	Aduliadi	IOI Sale	UK	UK	57,94,000	
	(Home Buyers)															Principal amount is verified with reciepts
72	• ,	17-Anr-24	Pratik Barjatiya	Not Submitted	NA	_	_	_	0	_	Not Submitted	Submitted valid Agreement for Sale	lok	l _{ok}	49,00,000	
'2	Financial Creditors in class	17-Api-24	r rauk barjanya	Not Submitted	ING.	"	<u> </u>	<u> </u>		-	TVOC SUBMITTEE	IOI Jaic	J.K.	JOK	49,00,000	
	(Home Buyers)											Colombia de 1914				Principal amount is verified with reciepts
72		Ω3-Δnr-24	B Aswini devi & kalyan Cha	Not Submitted	NA	_	_	_	0	_		Submitted valid Agreement for Sale	lok	lok	34,41,690	
/3		03-Api-24	D 73Willi devi & Kalyali Clia	aprior Submitted	1147			<u> </u>		·	1.10t Jubilitteu	no. Jaic	101	Tox] 34,41,090	I

NO Cat	itegory of Claimant	Date of submission of Claim Name of the Claimant(s)	Verification - Form	Name of	Pricipal Claimed	Interest Claimed	Delay Compens ation	Others Claimed T	otal Claimed	Verification - ID	Verification of Contract / Agreement	Names of the parties	Clauses reviewed	Verification - Principa	Remarks - Principal
_	nancial Creditors in class	, ,												·	·
(H	Iome Buyers)														
74		14-Mar-24 Mitin raj	Signature of claimant has not been made	RB	21,90,000	3,38,429	_	0	25,28,429	Not Submitted	Not Submitted	ok	ok	_	Reciepts are not submitted
Fir	nancial Creditors in class														
(H	Iome Buyers)		Signature of claimant has been Digitally								Submitted valid Agreement				Principal amount is verified with reciepts
75		01-May-24 Sunil Kumar Prakash	signed	RB	31,39,780	18,29,290		2,30,156	51,99,226	Not Submitted	for Sale	ok	ok	31,39,780	
- 1	nancial Creditors in class Iome Buyers)		Signature of claimant has been physically								Submitted valid Agreement				Principal amount is verified with reciepts
76		29-Mar-24 Ansylm Oscar	signed	SM	65,81,715	24,45,583	-	0	90,27,298	Not Submitted	for Sale	ok	ok	57,69,400	
Fir	nancial Creditors in class														
(H	Iome Buyers)										Submitted valid Agreement				Principal amount is verified with reciepts
<i>1</i> 7		29-Mar-24 Bijoy Kumar Mishra	Signature of claimant has not been made	RB	50,47,571	23,26,858		2,00,000	75,74,429	Not Submitted	for Sale	ok	ok	49,31,187	

Wasting to the same	Barrado Internat	Verification - Delay	Barrella Balan Garrella de	Others Verification	Barrada Ottari	Tatal Claim Assessed	Claire Status
Verification - Interest	Remarks - Interest	Compensation	Remarks - Delay Compensation	Others - Verification	Remarks - Others	Total Claim Accepted	Claim Status
971982	Interest @8.85% only accepted as per agreement		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	40,44,232	Partly Accepted
0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	14,49,000	Partly Accepted
0	No clause in the agreement that gives the benefit of interest to the claimant.		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	NA	10,50,950	Partly Accepted
9,87,157	Interest @8.5% as confirmed by GM enterprises		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	29,28,088	Fully Accepted
31,06,815	Interest Calucalated @8.5% it is confirmed by CD through Mail		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	1,18,91,536	Partly Accepted
0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	14,77,080	Partly Accepted
0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted			42,70,000	Partly Accepted
0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	33,55,003	Partly Accepted
0	NA		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	_	18,48,000	Partly Accepted
0	NA		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	_	-	Rejected
0	Interest Calculation Rs.4,31,873 (Proof for Mentioned amount not Available)		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	14,57,050	Partly Accepted
0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	3,63,225	Partly Accepted
0	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	42,80,375	Partly Accepted
616059	515880 (proof for mentioned amt not avaliable)		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	20,76,609	Partly Accepted
0	NA		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-		Rejected
0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	_	13,00,000	Partly Accepted
882286.81	mail received from gm stating as project cancellation and accepted to pay @8.5% /SBI MCLR which ever higher rate	0	project is cancelled so no delay charges only interest charges	-	_	23,52,287	Fully Accepted

Verification - Interest	Remarks - Interest	Verification - Delay Compensation	Remarks - Delay Compensation	Others - Verification	Remarks - Others	Total Claim Accepted Claim Status
0	no agreement is submitted	0	NIL	-	-	- Rejected
	No clause in the agreement that gives the		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and			
	benefit of interest to the claimant		hence nothing is accepted	-	-	87,46,185 Partly Accepted
	No clause in the agreement that gives the benefit of interest to the claimant and		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and			
	Interest Calculation not found in PDF		hence nothing is accepted	-	-	11,43,250 Partly Accepted
	No clause in the agreement that gives the benefit of interest to the claimant and		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and			72 70 FOO Partly Assessed
	Interest Calculation not found in PDF No clause in the agreement that gives the		hence nothing is accepted Clause 6.5 of Construction Agreement gives the benefit of	-	-	72,79,580 Partly Accepted
	benefit of interest to the claimant and Interest Calculation not found in PDF		claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	_		- Rejected
	The cost of the co		neme nearing is decepted			Rejected
0		0				- Rejected
	No clause in the agreement that gives the		Clause 6.5 of Construction Agreement gives the benefit of			
	benefit of interest to the claimant and Interest Calculation not found in PDF	0	claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	15,50,000 Fully Accepted
	Interest Calculation Rs.10,223 (Proof for		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and			
	Mentioned amount not Available)		hence nothing is accepted	-	-	22,64,426 Partly Accepted
	No clause in the agreement that gives the benefit of interest to the claimant and		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and			
0	Interest Calculation not found in PDF	0	hence nothing is accepted	-	-	- Rejected
	No.				N-	Bairrand
No	No		NA Clause 6.5 of Construction Agreement gives the benefit of	-	No	- Rejected
0			claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	_		- Rejected
	No clause in the agreement that gives the		Clause 6.5 of Construction Agreement gives the benefit of			
	benefit of interest to the claimant and Interest Calculation not found in PDF		claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	_	45,59,626 Partly Accepted
	No clause in the agreement that gives the benefit of interest to the claimant and	1	Clause 6.5 of Construction Agreement gives the benefit of			
1	Interest Calculation not found in PDF Interest aamount is not mnetioned.		claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	42,58,594 Partly Accepted
	There is no mention about interest clause in either of the agreement that		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and			
	gives benefit to claimant, in case the		hence nothing is accepted	-	-	1,00,000 Partly Accepted
	There is no mention about interest clause in either of the agreement that				As per 6.5 clause of construction agreement, the claimant is	
	gives benefit to claimant, in case the parties have they can send else interest		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and		entitled to receive sum Rs.7.50/- per sqaure feet per month from the date of commencement certificate. But the said	
0	amount is rejectded	0	hence nothing is accepted	-	certificate is not provided.	14,70,000 Partly Accepted
	No clause in the agreement that gives the		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and			
0	benefit of interest to the claimant	0	hence nothing is accepted Clause 6.5 of Construction Agreement gives the benefit of	-	-	40,81,081 Partly Accepted
3932714		0	claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	_		1,24,37,714 Fully Accepted
	No clause in the agreement that gives the		Clause 6.5 of Construction Agreement gives the benefit of			
	benefit of interest to the claimant and Interest Calculation not found in PDF		claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	9,40,000 Partly Accepted

		Verification - Delay			
Verification - Interest	Remarks - Interest	Compensation	Remarks - Delay Compensation	Others - Verification Remarks - Others	Total Claim Accepted Claim Status
0			Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	_	- Rejected
	No clause in the agreement that gives the		Clause 6.5 of Construction Agreement gives the benefit of		J.
0	benefit of interest to the claimant and Interest Calculation not found in PDF		claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	28,000 -	14,28,000 Partly Accepted
0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF		ddddd		41,58,000 Partly Accepted
	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	- Rejected
	0	0			1,50,000 Partly Accepted
761896	Interest Calculation Rs.4,31,873 (Proof for Mentioned amount not Available)		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted		22,22,396 Partly Accepted
	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	41,63,907 Partly Accepted
	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted		76,25,000 Fully Accepted
	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted		- Rejected
0	-		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted		- Rejected
0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	-	-	NO No	60,16,552 Partly Accepted
918542	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	_	23,36,042 Fully Accepted
0	-		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	- Rejected
	There is no mention about interest clause in either of the agreement that gives benefit to claimant, in case the parties have they can send else interest amount is rejectded		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	As per 6.5 clause of construction agreement, the claimant is entitled to receive sum Rs.7.50/- per sqaure feet per month from the date of commencement certificate. But the said certificate is not provided.	20,30,000 Partly Accepted
	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	_	68,66,947 Partly Accepted
	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted		14,00,000 Partly Accepted
2588107	Interest @8.85% + 2% only accepted as per agreement		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted		67,56,621 Fully Accepted
	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	55,58,865 Partly Accepted

Verification - Interest	Remarks - Interest	Verification - Delay Compensation	Remarks - Delay Compensation	Others - Verification	Remarks - Others	Total Claim Accepted	Claim Status
	-		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted		_		Partly Accepted
			Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted			- 1,2-1,2-1	Rejected
			nence nothing is accepted	-	-	-	Rejected
С	No clause in the agreement that gives the benefit of interest to the claimant	0	N.A	0	N	8,50,000	Partly Accepted
С	-		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	13,47,500	Partly Accepted
1830387.575	Interest Calculation Matched		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	_	61,53,623	Partly Accepted
	NONE		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	_	_	15.19.000	Partly Accepted
641638.6023	mail received from gm stating as project cancellation and accepted to pay @mclr		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	_		Partly Accepted
C	No clause in the agreement that gives the benefit of interest to the claimant	l	Construction Agreement Clause 6.4 gives claimant to claim delay compensation but claimant has not been requested	0		3400000.00	Partly Accepted
C	No clause in the agreement that gives the benefit of interest to the claimant	0	Claimanyt has not asked for delay compensation	no	NIL	52,69,373	Partly Accepted
C	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	_	53,33,125	Partly Accepted
C	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	_	-	Rejected
C	NA	0	NA	-	NA	0	Rejected
	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-			Partly Accepted
	and the state of t					30,31,100	2.2.7.1000ptcu
c	no agreement is submitted	0	NIL	NO	NIL	-	Rejected
C	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	_	2,00,000	Partly Accepted
C	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	57,94,000	Partly Accepted
C	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	49,00,000	Rejected
C	No clause in the agreement that gives the benefit of interest to the claimant		Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected

		Verification - Delay					
Verification - Interest		Compensation	Remarks - Delay Compensation	Others - Verification	Remarks - Others	Total Claim Accepted	Claim Status
1	0 -	O	-	-	-	-	Rejected
			Clause 6.4 of Construction Agreement gives the benefit of				
	No clause in the agreement that gives the		claiming Delay Compensation, but claimant has not claimed and				
-	0 benefit of interest to the claimant		hence nothing is accepted	2,30,156		33,69,936	Partly Accepted
	No clause in the agreement that gives the						
-	0 benefit of interest to the claimant	0	-	-	-	57,69,400	Partly Accepted
	No clause in the agreement that gives the		Clause 6.4 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	_		49 31 187	Partly Accepted